

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

C.P-813/2014

IN THE MATTER OF:

M/s. Redolf Exim (P) Limited

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PETITIONER

SECTION:

Under Section 391/394

Order delivered on 23.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

: Mr. Deepak K. Vijay, Advocate

For the RESPONDENT

:-

For the Intervener

: Sh. Ruchir Bhatia, Sr. Standing Counsel
For Income Tax Department.

ORDER

Learned Counsel for the petitioner is present. Ld. Representatives from the Regional Director & Official Liquidator as well as ROC are also present. In addition, Ld. Counsel representing the Income Tax Department is also present. In relation to the report of the RD, it is represented that the representation/report has already been filed. However, the same is not available on record.

Coutel

Hence, Ld. Representatives for the RD & OL are directed to file a copy of the report as filed before the Hon'ble High Court of Delhi.

In relation to the report of the representation of the Income Tax Department, Ld. Counsel prays for some more time to comply with the said order. It is seen from the previous order that sufficient time was granted to the Income Tax Department for filing the representation. However, taking into consideration the above, final opportunity is given and 10 days time is granted to the Income Tax Department to file the representation, if any, failing which, the matter will be disposed off on merits.

List on 11.9.2017.

— Sd —

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.8.2017